

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17554/2014

(Arising out of impugned final judgment and order dated 10/06/2014 in WT No. 395/2014 passed by the High Court Of Judicature at Allahabad)

MEERUT DEV. AUTHORITY

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX MEERUT & ANR. Respondent(s)  
(With appln. (s) for stay and interim relief and office report)

WITH

CONMT.PET.(C) No. 164/2015 In SLP(C) No. 17554/2014

Date : 31/07/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. P.S. Deoghar, Adv.  
Mr. Rakesh Uttamchandra Upadhyay, Adv.

For Respondent(s) Mr. N.K. Kaul, ASG  
Ms. Chanan Parwani, Adv.  
Ms. Niranjana Singh, Adv.  
Mr. S.A. Haseeb, Adv.  
Ms. Atreyi Chatterjee, Adv.  
Mrs. Anil Katiyar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

There is a letter for adjournment circulated by learned counsel for the petitioner.

Last opportunity is granted to the learned counsel for the petitioner for filing his submissions.

(MEENAKSHI KOHLI)  
COURT MASTER

(JASWINDER KAUR)  
COURT MASTER